

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00644/2014

Decided on: 01.08.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Rakesh Tangotra S/o Late Sh. Balbir Pratap Tangotra, resident of H. No. 163, Ward No. 8, Opposite Veterinary Hospital, Gandhi Gate, Dinanagar District Gurdaspur.
2. Sanjeev Uppal S/o Late Sh. Subhash Chander, H. No. 434, Macchi Hatta Chowk, Samana, District Patiala.

.....Applicants

Versus

1. Bharat Sanchar Nigam Limited through its Chairman-cum-Managing Director, New Delhi -110011.
2. Chief General Manager, Telecom BSNL, Punjab Circle, Sanchar Sadan, Sector 34-A, Chandigarh.

....Respondents

Present: Mr. S.K. Chaudhary, counsel for the applicants
Mr. K.K. Thakur, counsel for the respondents

Order

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. The present O.A. has been filed by the applicants to disclose their result of the LICE for the post of JTO (T) held on 02.06.2013.
2. In support of his claim, learned counsel for the applicants submits that the applicants appeared in the examination for the post of JTO (T) and result thereof was declared on 01.02.2014. However, the result of the applicants has not been declared till date against which they preferred a representation which has not been decided till date.



3. Learned counsel for the applicants submits that the applicants will be satisfied if the O.A. is disposed of with a direction to the Competent Authority to consider their representation and take a view.

4. Issue notice to the respondents.

5. Mr. K.K. Thakur, learned Standing counsel, accepts notice. He states that he has no objection to the disposal of the O.A. in the requested manner.

6. Accordingly, the O.A. is disposed of on consensual basis, without going into the merits of the case, with a direction to the Competent Authority amongst the respondents to consider and take a view on the representation of the applicants by passing a reasoned and speaking order. The respondents may declare the result of the applicants or inform them the reason for not declaring it. The view to be taken by the respondents shall be communicated to the applicants. Let the above exercise be carried out within one month from the date of receipt of a copy of this order.

7. No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 01.08.2014
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